

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH 'GULESTAN' & BUILDING NO.6  
PRESCOT ROAD, BOMBAY: 1

Original Application No. 796/96

Friday the 22nd day of November 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

P.S. Durve  
Junior Telecom Officer  
Mulund Telephone Exchange, ... Applicant.

By Advocate Shri B. Dattamurthy.

V/s:

D.G.M. (Tech) B-I  
Ghatkopar Telephone  
Exchange Building,  
Ghatkopar, Bombay.

General Manager (Vigilance)  
M.T.N.L. Telephone House,  
V.S. Marg, Bombay.

Union of India through  
Chief General Manager,  
Mahanagar Telephone Nigam  
Limited, Telephone House,  
V.S. Marg Bombay.

... Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

(Per Shri B.S. Hegde, Member (J))

Heard the learned counsel for the parties.

The learned counsel for the applicant states that the enquiry proceedings have been completed and the Enquiry Officer has submitted the report <sup>and then</sup> one year back. No action have been taken by the respondents on the findings of the Enquiry Officer. Accordingly the applicant has prayed that the respondents be directed to finalise the inordinately delayed disciplinary case.

*RS*

: 2 :

In the facts and circumstances of the case, we hereby direct the respondents to complete the proceedings with its findings within a period of four months from the date of receipt of the order. The O.A. is disposed of accordingly.

*M.R. Kolhatkar*

(M.R. Kolhatkar)  
Member (A)

*B.S. Hegde*

(B.S. Hegde)  
Member (J)

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